

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 236/GT/2021

Subject : Petition for approval of tariff for the period from anticipated COD of Unit-I to 31.3.2024 for Barh Super Thermal Power Station (3 x 660 MW)

Petitioner : NTPC Limited

Respondent : North Bihar Power Distribution Company Limited and 4 others

Date of Hearing : **21.1.2025**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Ashutosh Shrivastav, Advocate, NTPC
Shri Nihal Bharadwaj, Advocate, NTPC
Shri Mohit Gupta, Advocate, NTPC
Shri R. K. Mehta, Advocate, GRIDCO
Ms. Himanshi Andley, Advocate, GRIDCO
Shri Puneeth Ganapathy, Advocate, Bihar Discoms
Shri Sankalp Udgata, Advocate, Bihar Discoms
Shri Chiranjeev Singh, Advocate, Bihar Discoms

Record of Proceedings

At the outset, the learned counsel for the Petitioner submitted that the Petitioner may be permitted three weeks' time to file the additional information sought by the Commission vide ROP of the hearing dated 23.10.2024. The learned counsel for the Respondent GRIDCO, also requested time to file its reply on the same. The request was accepted by the Commission, and based on mutual consent of the parties, the matter was adjourned.

2. In addition to the above, the Commission directed the Petitioner to submit the following additional information by **28.2.2025** after serving a copy to the Respondents:

- (a) *Justification for claiming Rs. 8159.06 lakh pertaining to Barh Stage II STPS in the Capital Cost and Rs. 546.77 crore as undischarged liabilities as on COD of Unit I of Barh Stage I STPS. Also, to provide the component wise breakup of the aforementioned costs and confirm that the same hasn't been claimed under the Capital Cost of Barh Stage II STPS.*
- (b) *It is observed that the Petitioner vide affidavit dated 27.08.2024 has submitted the breakup of Rs. 13,412.91 lakh pertaining to Barh Stage II STPS claimed under the capital cost as on COD of Unit II of Barh Stage I STPS. However, the Petitioner has not submitted the breakup of Rs. 543.28 Crore pertaining to Barh Stage II STPS claimed as undischarged liabilities as on COD of Unit II of Barh Stage I STPS. The Petitioner is required to submit the same and also confirm that Rs. 13,412.91 Lakhs hasn't been claimed under the Capital Cost of Barh Stage II STPS.*



(c) The Petitioner is required to submit the following details in the prescribed format.

	As on SCOD of Unit I	As on COD of Unit I	As on SCOD of Unit II	As on COD of Unit II
IDC pertaining to Stage I				
IDC pertaining to Stage II				
Total IDC claimed in the present Petition				

- (d) Reasons along with supporting documents for claiming 'Inter-Unit Transfer' and 'Unamortized Transaction Cost' over and above the capital cost claimed as on COD of Unit I and Unit II. Also, submit the component wise break-up of the 'Inter Unit Transfer'.
- (e) Furnish the detailed calculation of Notional IDC claimed as on COD of Unit I and Unit II along with a soft copy in a formula Excel file.
- (f) Submit details of Bank Guarantee (BG) encashed from M/s TPE. Also submit the date of encashment of BG withheld and the total amount of BG encashed.
- (g) The Petitioner has adjusted Rs. 149.60 crores pertaining to BG encashed from M/s TPE from the additional capitalisation of Unit I from 1.4.2023 to 31.7.2023 as mentioned in Form 9 of the Tariff Forms and not from the capital cost as on COD of Unit I. The Petitioner shall submit the justification for the same. Further, the details of the amount adjusted pertaining to BG withheld in the capital cost as on COD of Unit II shall be submitted.
- (h) Furnish Form-P, Form-K, Form-17 and Form-20.
- (i) Provide the head-wise and year-wise detailed break-up of Power charges claimed under IEDC till CoD of Unit I and COD of Unit II. Further, year-wise energy consumed from the grid, energy charges paid for such energy consumption (Start-up power charges), Transmission charges paid to CTU, RLDC charges paid till COD of Unit-I and COD of Unit II, etc., along with supporting documents
- (j) Submit the component-wise breakup of the capital cost as per IA, along with supporting documents.
- (k) Furnish the detailed breakup of the Pre-Commissioning expenses.
- (l) Reasons/justification and the scope of works for claim made towards Other Assets-MBOA under Overheads;
- (m) Details of the infirm power generated and injected by Unit I and Unit II and Auditor Certified amount of infirm power adjustment on account of Unit-I and Unit-II separately along with details of total quantity and price of primary and secondary fuel cost, Units of infirm power generated, sale of infirm power and revenue earned from infirm power and must be reconciled with Form-B provided.
- (n) Some of the pages of Annexure V/2 submitted with the amended petition are not readable. The petitioner shall submit the same in a readable format.
- (o) Year-wise, the actual ash transportation expenses incurred along with the details of bidding, the quantity of ash transported, distance, vendors of ash transportation, utility to whom ash was supplied, etc.
- (p) Details of the initial spares capitalized up to actual COD of Unit II.



(q) Details of the capitalization (both on an accrual basis and on a cash basis) certified by the Statutory Auditor.

(r) Any other relevant additional information, if need be.

3. The Respondents are permitted to file their replies by 10.3.2025 after serving a copy to the Petitioner by **21.3.2025**, who may file its rejoinder, if any, by **11.4.2025**.
4. The Petition shall be listed for hearing on **17.4.2025**.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

